

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 4**  
**IB-1489ND/2018**  
**IA/121(ND)2021**

**IN THE MATTER OF:**

Anuj Kumar Tiwari ... Applicant/Petitioner

Vs

AdharshliaCountry Homes Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 15.01.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the D B Engineering: Mr. Samar Singh Kachwaha, Adv.  
Mr. Raghavendra M Bajaj, Adv.  
Mr. Nikhil Bamal, Adv.

**ORDER**

**IA No. 121/ND/2021**

This is the 5<sup>th</sup> Progress Report filed by the Liquidator annexing copy of assignment of debt from Liquidator to the major Operational Creditor. The same is taken on record with all just exceptions. IA No. 121/ND/2021 is disposed of.

Place it with the main file for further reference.

Mr. Samar, Learned Counsel appears for D. B. Engineering Private Limited who is the Corporate Debtor in another IB application filed by Assignee (major Operational Creditor). Learned Counsel seeks and is granted liberty to raise objections with respect to maintainability of the insolvency application filed against the said company.

**Sd/-**

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

